

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
*(Through web-based Video-Conferencing Platform)*

**ITEM No. 07**  
**IA Nos. 389, 510, 544/2022,**  
**45, 55, 96, 426/2023, Con.Ptn.01/2023 in**  
**CP (IB) No.84/BB/2019**

**IN THE MATTER OF:**

Mr. Pratap Chandra Pandhy & Ors. ... Petitioners  
Vs.  
M/s. Dreamz Infra India Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 07.08.2023**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. ANURADHA SANJAY BHATIA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Ms. Nargees Basheer, Adv.  
For IA 389/2022 : Shri K.M. Vishakh Nag, Adv. for Applicant  
For IA 544/22 : Shri Ashok Kriplani  
For IAs 544/22, 55/23 : Shri Theerthesh B.S., Adv. for R-1  
For IA 544/22 : Shri Vivek Mishra, Adv.  
For R3&R4 in IA 96/23 : Advs. Abhishek Bagga, King Stubb & Kasiva  
For IA 96/2023 : Ms. H. Pavithra, Adv. for ROC

**ORDER**

1. Heard the Ld. Counsels for the Parties.
2. Ld. Counsel for R-1 in IA 544/2022 and IA 55/2023 seeks to file the written submissions through physical copy. The same is permitted.
3. List the case before the Regular Bench on **05.09.2023**.

**Sd/-**  
**ANURADHA SANJAY BHATIA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**T. KRISHNAVALLI**  
**MEMBER (JUDICIAL)**